

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP No.248/2004 IN
OA No.278/2003

New Delhi this the 23st September, 2004

**HON'BLE SHRI JUSTICE M.A.KHAN, VICE-CHAIRMAN(J)
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

Shri V.K.Yadav,
Asstt. Engineer (Civil)
R/o EF-628 Sarojini Nagar,
New Delhi.Applicant.
(By Advocate: Shri Sohan Lal)

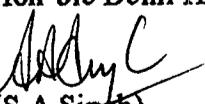
Versus

1. Shri Anil Baijal,
Secretary, Ministry of Urban Dev. &
Poverty Alleviation,
GOI, Nirmam Bhawan, New Delhi.
2. Shri K.N.Agarwal
Director General of Work
CPWD Nirman Bhawan,
New Delhi.
3. Shri A.K.Sareen,
Chief Engineer
MAP Zone, CPWD Curzon Road Barracks,
Kasturba Gandhi Marg,
New Delhi.Respondents.

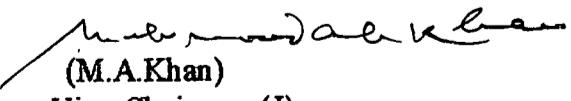
ORDER(ORAL)

By Mr.Justice, M.A.Khan:

Counsel for applicant has stated that the respondents had filed Civil Writ Petition before the Hon'ble Delhi High Court assailing the order of this Tribunal dated 2.9.2003 and the Hon'ble Delhi High Court by an order dated 13.9.2004 has stayed the operation of the order of this Tribunal. He, therefore, requested that this OA may be disposed of giving liberty to the applicant to file a fresh contempt petition, if necessary after the CWP is decided by the Hon'ble Delhi High Court. Request is allowed. The Contempt Petition is disposed of. The applicant is at liberty to move a fresh application for initiation of contempt proceedings, if necessary, after the CWP is decided by the Hon'ble Delhi High Court.


(S.A.Singh)
Member (A)

/kdr/


(M.A.Khan)
Vice-Chairman (J)